

ø  
C.A.No. 355 OF 2000

ITEM No.1

Court No. 4

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.No. 3 in  
Civil Appeal No.355/2000

K. SHEKAR

Appellant (s)

VERSUS

V.INDIRAMMA & ORS Respondent (s)  
( With Appln(s). for clarification/modification of judgment dated  
27.2.2000)  
With

Date : 03/05/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s) Mr. S. Muralidhar,Adv.

For Respondent (s) Mrs. Anjana Chandrashekar, Adv.  
Mr. P.P. Singh,Adv.

Mr. A. Mariaputham, Adv.  
M/s Arputham,Aruna & Co.,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....J  
.SP2

I.A.No. 3 is dismissed in terms of the signed order.

.SP1

(Meenu Sethi)  
Court Master

(Om Prakash)  
Court Master

Signed order is placed on the file

.PA

.....L.....I.....J  
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO. 3

IN

CIVIL APPEAL NO. 355 OF 2000@@  
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K. Shekar

...Appellant/Applicant

Versus

V. Indiramma & Ors.

...Respondents

O R D E R

.SP2  
.....L.....I.....J

The clarification sought for is already implicit in the judgment dated 27.2.2000 of this Court. I.A.No.3 is, therefore, unnecessary and is dismissed.

.SP1

.....J  
[ S. RAJENDRA BABU ]

.....J  
[ B.N.AGRAWAL ]

New Delhi,  
May 3, 2002.